

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NO. 443 OF 2014 IN DFR NO. 2635 OF 2014 &  
IA NO. 470 OF 2014 & IA NO. 361 OF 2016**

**Dated: 11<sup>th</sup> July, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Adani Power Maharashtra Ltd. ....Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.  
Mr. Gaurav Dudeja  
Ms. Poonam Verma

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan,  
Mr. D.V.Raghu Vamsy for R.1

Mr. Kiran Gandhi  
Ms. Ramni Taneja for R.2

Ms. Ranjitha Ramachandran for R.3

**ORDER**

**IA NO. 443 OF 2014  
(Appl. for condonation of delay)**

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1; Mr. Kiran Gandhi takes notice on behalf of Respondent No.2 and Ms. Ranjitha Ramachandran takes notice on behalf of Respondent No.3.

List the matter on **14.07.2016.**

**(I.J. Kapoor )  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**